1055

SHRI H. N. KUNZRU (Uttar Pradesh): If the amendments reach us tomorrow, shall we be able to give notice of amendments to those amendments?

CHAIRMAN: Really. amendment is likely to be circulated today and, Mr. Doogar, you will see to it that the amendment is circulated. Then, it is all right.

SHRI H. N. KUNZRU: They may circulate the amendment this evening but we shall get it only tomorrow.

MR. CHAIRMAN: We will see that you get it before the evening.

SHRI H. N. KUNZRU: Supposing we get it even in the evening, we cannot give notice of the amendments then. We shall have to give notice in the House,

MR. CHAIRMAN: You can do it now. You know the amendment.

SHRI BHUPESH GUPTA (West Bengal): We don't take notice of what happens elsewhere.

SHRI H. N. KUNZRU: Unless formal notice is given here, we cannot move any amendment to that.

MR CHAIRMAN: I will see to that.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF THE SHIPPING CORPORATIONS AND AUDITORS' REPORT THEREON

THE MINISTER 0? TRANSPORT AND COMMUNICATIONS (Shri BAHADUR): Sir, I lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy each of the following reports: -

(i) Seventh Annual Report of the Eastern Shipping Corporation Limited for the year 1956-57, together with a copy of the Auditors' Report and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library, See No. LT-538/5a.]

on the Table

(ii) First Annual Report of the Western Shipping Corporation (Private) Limited for the year 1956-57, together with a copy of the Auditors' Report and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library, See No. LT-539/58.]

ANNUAL REPORT OF THE SINDRI FERTI-LIZERS AND CHEMICALS PRIVATE LIMITED AND AUDITORS' REPORT THEREON

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Fifth Annual Report of the Sindri Fertilizers and Chemicals Private Limited for the year 1956-57, together with a copy of the Auditors' Report and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library, See No. LT-540/58.]

NOTIFICATION PUBLISHING AMENDMENT IN THE CENTRAL EXCISE **RULES, 1944**

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification S.R.O. No. 456, dated the 8th February, 1958, publishing an amendment in the Central Excise Rules, 1944. [Placed in Library, See No. LT-533/58.]